

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5249-5250/2008

(From the judgement and order dated 1.2.2008 in RP No. 7/2008 in CWP No. 8267/2007 and impugned final judgment and order dated 21.11.2007 passed in CWP No.8267 of 2007 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

M/S SARDAR ASSOCIATES & ORS.

Petitioner(s)

VERSUS

PUNJAB & SIND BANK & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer for interim relief)

Date: 06/03/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s)

Mr. A.M. Singhvi, Sr.Adv.
Mr. P.S. Patwalia, Sr.Adv.
Mr. Alok Kr. Agarwal, Adv.
Mr. Sanjay Chabra, Adv.
Ms. Shipra Singh, Adv.

Ms. Garima Prashad,Adv.

For Respondent(s)

Mr. Dharmendra Kumar Sinha,Adv.

Mr. I.P. Singh, Adv.
Mr. Dipinder Singh, Adv.
Mr. Umed Singh Gula, Adv.

Mr. Ajay Pal ,Adv

UPON hearing counsel the Court made the following
ORDER

Learned counsel for the petitioners state that he has already deposited Rs.2.88 Crores and that in February, 2006

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the petitioners had offered Rs.3.70 Crores in full and final settlement of the outstanding amount of the respondent - Bank.

We direct that in addition to the amount already deposited by the petitioners, the petitioners shall deposit a further sum of Rs. One Crore within ten weeks with the respondent without prejudice to their rights and other contentions raised in these petitions.

List these matters after ten weeks.

Interim order to continue till further orders.

(Sukhbir Paul Kaur)
Court Master

(Vinod Kulvi)
Court Master